

DISTRICT AND SESSIONS
COURTS, KAPURTHALA

*(Information on 17 manuals under Section 4(1)(b) of the
Right to Information Act, 2005)*

Updated as on 13.08.2018

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Manual 1.**Publication of information regarding items specified by Rule 4(II) b(II) of the Right to information Act 2005****Particulars of Organization, Functions and Duties**

The Sessions Division Kapurthala consist of Three Sub-Divisions/Tehsils namely:- Kapurthala, Phagwara, Sultanpur Lodhi. At Present the Judicial Courts functioning in the different Sub-Divisions/ Tehsils are as under :-

KAPURTHALA:-

1. District and Sessions Judge.
2. Four Additional District And Sessions Judges.
3. Civil Judge Senior Division.
4. Chief Judicial Magistrate.
5. Secretary, District Legal Services Authority.
6. Additional Civil Judge(Sr.Division).
7. Three Civil Judges Junior Division/ Judicial Magistrates Ist Class

PHAGWARA:-

1. Additional Civil Judge Senior Division/ Sub Divisional Judicial Magistrate.
2. Two Civil Judges Junior Division/ Judicial Magistrates Ist Class.

SULTANPUR LODHI:-

1. Additional Civil Judge Senior Division/ Sub Divisional Judicial Magistrate.
2. One Civil Judge Junior Division/Judicial Magistrate Ist Class.

As regards the Ministerial Staff Superintendent, Executive Assistant, Reader Grade-I, Reader Grade-II, Reader Grade-III, Stenographer Grade-I, Stenographer Grade-II, Stenographer Grade-III, Senior Assistants, Clerks , Ballifs and Drivers. Class IV employees Daftri, Usher, Record Lifter, Orderly, Peons, Additional Peons, Process Server, etc are supporting staff of the above said officers.

The original Jurisdiction of the District and Sessions Judge is to try Criminal cases triable by the Sessions Courts. A part from this Hindu Marriage Act cases under section 13 and 13-B, Motor Accident Clam cases, Prevention of Corruption cases, Arbitration Act cases, Anticipatory Bail Application, etc. cases are triable by the Ld.District and Sessions Judge, Kapurthala. The appellat jurisdiction is all the judgments passed by the Civil judge Senior Division/ Civil Judge Junior Division and Chief Judicial Magistrate and Judicial Magistrate 1st class are heard as a Appellant authority. Revision are also heard by the District and Sessions Judge. All the Sessions Cases and Appeals which are committed/filed to the court of Sessions are entrusted by the Ld.District and Sessions Judge. Local Commissioners are also appointed by the Ld.District and Sessions Judge. In the Civil and Criminal cases first appeal can be filed within one month and

second appeal can be filed within ninety days and first rent appeal can be made within fourteen days from the date of supply of copy.

On the administration side the District and Sessions Judge is competent to appoint the Class III(on Adhoc Basis as per directions of the Hon'ble High Court) and IV employees. Postings and transfers of class III and IV employes. To dismiss, terminate and suspend the class III and IV employees. To impose the penalties as prescribed under rule 12(2) of Correction Slip No.40 Rules/II/D.4 dated 5.2.1999. To grant the annual grade increments, proficiency step up, and other benefits i.e. TA bills, Medical bills, LTC bills of all the class III and IV employees and Judicial officers. To sanction the casual leave upto 4 days to the Judicial Officers and to sanction the casual leave and earned leave, medical leave, paternity leave, maternity leave to all the class III and IV employees. The District and Sessions Judge is also drawing and disbursing officer of all the Judicial Officers, Class III and IV employees who are working in the Sessions Courts in the District. The inspection of the Judicial Courts is also made by the District and Sessions Judge, annually and quarterly inspection of his/her own Court. The District and Sessions Judge can also make surprise visit of any Court/ Office in the Sessions Division. The monthly Jail inspection is also made by the District and Sessions Judge and He/She also allows the service of the Judicial Officers to appear in any other Court. He/She also make the recommendation of the names of the Oath Commissioner quarterly whose applications are received from the advocates to the Hon'ble High Court and also recommend the name for Court Auctioneer. The monthly meeting of Judicial Officer is also held by him. A-part from this, he/she also holds the District Vigilance committee meetings. He/She is also Chairman of District Legal Services Authority and also call the meeting. He/She is also Chairman of District Criminal and Supervisory Committee. The District & Sessions Judge is also the Appellate Authority under the RTI Act. Appeals against the orders of the Public Information Officer of the office of the District & Sessions Judge can be filed before the District & Sessions Judge, Kapurthala.

Manual 2.

Publication of information regarding items specified in Rules4(1)b(IV) of the Right to Information Act, 2005.

(Powers and duties and Officers and Employees)

Name of office :- District and Sessions Judge Kapurthala

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| District & Sessions Judge | The District & Sessions Judge is Head of the Office. He/She has been assigned powers/duties as District Judge in Civil Matters and as Sessions Judge in Criminal Matters. He/She can transfer any civil case from any Court to another Court having competent jurisdiction in the District. As Sessions Judge in criminal cases, He/She can transfer any criminal case (other than 302 IPC in which charge has been framed) from, one Court to another Court having competent jurisdiction in the district, in the interest of administration of justice. He/She has also power of entrustment of newly instituted cases to the Addl.District & Sessions Judges of this Sessions Division according to their respective competency. He/She supervise the Judicial work in the district. Monthly meetings of Judicial Officers are convened by the District and Sessions Judge. On administration side all the class III & IV employees are under his/her control in the district. He/She is competent to issue the appointment letters, transfer orders, dismissal orders, termination and suspension orders to the Class-III and IV employees in the district. He/She is also Drawing and Disbursing Officer. He/She is Chairman of different Committees such as District Legal Services Committee, District Litigation & Criminal Supervisory Committee. He/She is member of the House Allotment Committee(Upper and Lower), he/she makes annual inspection of Judicial Courts in the District and quarterly inspection of his/her own court. |
| Additional District & Sessions Judge-I | In the absence of District and Sessions Judge, first Additional District & Sessions Judge-I may exercise administrative powers judiciously in the same manner as are supposed to be exercised by the District & Sessions Judge, under the intimation to the Hon'ble Administrative Judge. The Court of Additional District & Sessions Judge is having powers to deal with the cases of NDPS act, Wakf Board cases, cases of prevention of corruption (as Special Judge), SC/ST Act, National Investigation Agency Act, 2008(Central Act No.34 of 2008), Protection of Children form Sexual Offences Act, 2012 etc. He/She makes quarterly inspection of his/her own court. To distribute the Judicial Work, Ld. District & Sessions Judge can assign any judicial work to him in which he is competent to try the cases. He/She can sanction upto four days casual leave to the employees working in his/her Court and can issue notice U/S 36 of Punjab Courts Act to Class-III employees. |

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| Additional District & Sessions Judge-II | In the absence of Ld. District and Sessions Judge, and Addl. District & Sessions Judge-I, Additional District & Sessions Judge-II exercise administrative powers judiciously in the same manner as are supposed to be exercised by the District & Sessions Judge, under the intimation to the Hon'ble Administrative Judge. The Court of Additional District & Sessions Judge is having powers to deal with the cases of NDPS act, cases of prevention of corruption (as Special Judge), SC/ST Act etc. He/She makes quarterly inspection of his/her own court. To distribute the Judicial Work, District & Sessions Judge can assign any judicial work to him in which he/she is competent to try the cases. He/she can sanction upto four days casual leave to the employees working in his/her Court and can issue notice U/S 36 of Punjab Courts Act to Class-III employees. |
| Additional District & Sessions Judge-III | In the absence of District and Sessions Judge, Addl. District & Sessions Judge-I and Additional District & Sessions Judge-II, Additional District & Sessions Judge-III exercise administrative powers judiciously in the same manner as are supposed to be exercised by the District & Sessions Judge, under the intimation to the Hon'ble Administrative Judge. The Court of Additional District & Sessions Judge is having powers to deal with the cases of NDPS act, cases of prevention of corruption (as Special Judge), SC/ST Act etc. He/She makes quarterly inspection of his/her own court. To distribute the Judicial Work, District & Sessions Judge can assign any judicial work to him in which he is competent to try the cases. He can sanction upto four days casual leave to the employees working in his/her Court and can issue notice U/S 36 of Punjab Courts Act to Class-III employees. |
| Additional District & Sessions Judge-IV | In the absence of District and Sessions Judge, Addl. District & Sessions Judge-I, Additional District & Sessions Judge-II and Additional District & Sessions Judge-III, Additional District & Sessions Judge-IV exercise administrative powers judiciously in the same manner as are supposed to be exercised by the District & Sessions Judge, under the intimation to the Hon'ble Administrative Judge. The Court of Additional District & Sessions Judge is having powers to deal with the cases of NDPS act, cases of prevention of corruption (as Special Judge), SC/ST Act etc. He/She makes quarterly inspection of his/her own court. To distribute the Judicial Work, Ld. District & Sessions Judge can assign any judicial work to him in which he/she is competent to try the cases. He can sanction upto four days casual leave to the employees working in his/her Court and can issue notice U/S 36 of Punjab Courts Act to Class-III employees. |

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| Civil Judge (Senior Division) | He/She has been assigned powers/duties as Civil Judge (Sr.Division) in Civil Matters and as Addl. Chief Judicial Magistrate in Criminal Matters. All the cases which are instituted to the court of Civil Judge (Sr. Division) are entrusted by the Civil Judge (Sr.Division) to the Civil Judges posted at local head quarter. He is the in-charge of the Lower Court. He/She is also a drawing and disbursing officer of Lower Court. C.O.C. Office, Nazir Branch, Process Serving Agency, Judicial Record Room are working under his/her control. He makes quarterly inspection of his/her own court. He/She can sanction upto four days casual leave to the employees working in his/her Court. He/She has also powers to dealt with the cases of Guardian Act entrusted by the District & Sessions Judge and can issue notice U/S 36 of Punjab Courts Act to Class-III employees. |
| Chief Judicial Magistrate | He/She has been assigned powers/duties as Chief Judicial Magistrate in hearing of cases of National Investigation Agency Act, 2008(Central Act No.34 of 2008) and all Criminal matters and as Addl. Civil Judge (Sr.Division) in Civil matters. He/She has the power to allocate the Police Stations in the District to the Judicial Officers posted in this Sessions Division with the consultation of District & Sessions Judge, Kapurthala. Judicial Malkhana and Judicial Copying Agency are working under his/her control. All the fines imposed upon the litigants in Criminal cases by all the Judicial Courts of Lower Courts are collected by the Malkhana Branch under his/her control. He/She is Drawing and Disbursing Officer under the Head 108-Criminal Courts Road and Diet Money. He/She makes quarterly inspection of his/her own court. He/She can sanction upto four days casual leave to the employees working in his/her Court and can issue notice U/S 36 of Punjab Courts Act to Class-III employees. |

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| Secretary District Legal Services Authority | <p>The District Legal Services Authority has been constituted under the Legal Service Authority Act, 1987 to provide free Legal Services to the weaker sections of the society and to organize Lok Adalat for amicable settlement of disputes. Secretary has been appointed to perform such duties under the Chairman as may be assigned to him by Chairman. The duties of Secretary District Legal Services Authority is to render services in providing free legal aid and advice specially to the poor, down trodden, women, Scheduled Castes and Scheduled Tribes, handicapped, Children labour/industrial workers, victims of trafficking in human being or beggar, a person under circumstances of undeserved want, in custody/custody in protective home or in a juvenile home or in a psychiatric hospital or nursing home. He/She holds programmes to promote the legal awareness amongst women and children by reason of their physical and mental immaturity, safeguard and care including appropriate legal protection. He/She also perform other functions such as:-</p> <p>(I) Organizing the legal literacy programmes so that the people may be made aware of their legal rights and the process by which they can have access to justice.</p> <p>(II) to provide free legal assistance.</p> <p>(III) to organize Lok Adalats for settlement of disputes both pending before the Courts and also for settlement of disputes (other pre-court litigation) before the parties go to court so that there may be harmony and peace among the people with whom there is conflict of interest and the pressure on the courts on account of overburdening of litigation is reduced. He/She also holds Jail Lok Adalat/Camp Court for disposal of petty offense cases of the under trials.</p> |
| Civil Judge (Jr.Divison) | <p>He/She has been assigned powers/duties as Civil Judge (Jr.Division) in Civil matters and Judicial Magistrate Ist Class in criminal cases. He/She makes quarterly inspection of his/her own court. He/She can sanction upto four days casual leave to the employees working in his/her Court and can issue notice U/S 36 of Punjab Courts Act to Class-III employees.</p> |
| Superintendent | <p>The post of superintendent is provided in the office of Ld. District & Sessions Judge. He/She supervise all the branches in the District & Sessions Court. He/She is appointed by the Hon'ble High Court to assist the District & Sessions Judge in administration work. He/She supervise all the correspondence made with the Hon'ble High Court and other offices. He/She is the incharge of Copying Agency of District & Sessions Court and establishment. The telephone of this office/Court and Fax machine are provided in his/her office. He/She is also Public Information Officer under the Right to Information Act.</p> |
| English Clerk | <p>English Clerk is the incharge of English Office of the District & Sessions Judge. All the matters relating to establishment i.e. Receipt, despatch, pay bills, medical bills, T.A. Bills, LTC bills, Annual Grade increment, Proficiency Step UP, Oath Commissioner, Notary Public, Audit matters, Construction matters, GIS work, complaints, enquiry matters and other policy matters are dealt with by him.</p> |

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| Clerk of Court | Clerk of Court is working under the control of Civil Judge (Sr.Division). He/She receive the Civil Suits presented by the Advocates and put up the same before the Civil Judge (Sr.Division), for entrustment. He/She also prepare the Pay Bills, TA bills, Medical Bills, LTC bills of the establishment under the control of Civil Judge (Sr.Division) and also deals the correspondence which is made by the Higher Authorities and with other courts. He/She also attest the affidavits made by the Process Servers on the summons. He/She maintains the service book of all Class-III and IV employees under the control of Civil Judge (Sr.Division) and ACRs of Process Serving Agency. He/She also consolidate the Civil statements received from the different courts and also Annual Statements and quarterly statements. He/She is also Public Information Officer under the Right of Information Act. |
| Reader | He/She assists the Presiding Officer of the Court. He/She put up the files before the Presiding Officer on the date fixed and also prepare the Daily Cause List for the same. He/She receives fine imposed upon the accused by the Presiding Officer and issue receipts for the same. He/She maintains the Peshi Register, Fine Register, Bail Applications Register, Library Register, Disposal Register, Stock Register, Sapurdari Register and other registers and records of the court. The Reader of District & Sessions Judge, is also Assistant Public Information Officer. |
| Judgment Writer/ Stenographer | To receive the dictation regarding Judgments, orders and other Judicial Work from Presiding Officers and type the same. He/She also deliver the copies of Judgments to the accused free of cost in which he is convicted. |
| Library Assistant | He/She is the incharge of Central Library in the District & Sessions Court and maintains the law books which are lying in the Central Library. He/She issues the law books which are required in the functioning of courts as and when demanded by the Judicial Officer. He/She is also examiner of the translation work of all the courts of District & Sessions Judge as well as Addl. District & Sessions Judges. He/She also attends the Mediation and Conciliation Centre on every Saturday. |
| Ahlmad/Addl. Ahlmad | He/She is the custodian of judicial files of the court in which he/She is posted. He issues the summons, warrants, bail orders stay orders and other orders as passed by his/her Presiding Officer. He/She maintains the Civil Suit Register, HM Act cases Register, Misc. Cases Register, Execution Register, Rent cases Register, Pauper application Register, Guardian and Succession Act Cases in Civil Matters and in criminal matters he maintains the IPC Register, Cr.P.C Cases Register, Act cases Register, FIR Register, Cancellation Report Register, Summary Register, Affidavit Attestation Register. File Inspection Register and register regarding Direction Cases. He/She is also Assistant Public Information Officer under Right of Information Act. |

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| Record Keeper | Record Keeper is the incharge of Record Room. He/She receives the files which are decided by the court concerned and puts them into the relevant Bastas after making necessary entries. He/She sends the files to the Higher Courts/Other Courts in which record is requisitioned. He/She also sends the files to the Copying Agency for the preparation of copies. He/She maintains the R-9, R-11, etc registers including document return register of decided files. |
| Head Copyist | The duties and function of Head Copyist is to receive the applications for the preparation of certified copies and issues the same after preparation. He/She punches the court fee stamps on the applications and he/She also maintains CD Registers-1 to 12. He/She also puts his/her signatures on the copies which are delivered by him to the parties. |
| Malkhana Moharrir | The main duty and function of the Malkhana Moharrir is to receive the case property of decided cases and maintains the same in the Malkhana. He/She also deals with the re-arrest cases and also consolidates the Criminal statements received from the different courts and also Annual Statements and quarterly statements. |
| Civil Nazir | The duties and function of Civil Nazir is to disburse the salaries to Officers, Class-III and IV employees of Lower Court and other payments of the employees and Officers. The cash book is maintained by him. He/She is also incharge of stationery and furniture which are lying in the Lower Courts. He/She also distributes the Road and diet Money to the witnesses in criminal cases appearing in the courts. He/She also keeps the securities, cheques and refund cheques vouchers are prepared by him in which orders are made by the Lower Courts. He is Nodal Officer for the booking and delivery of Court Notices/Summons/Documents of High Court and its Subordinate Courts through the network of Post Offices at District/Subordinate Court level. |
| Nazir | The duties and function of Nazir is to disburse the salaries to Offices, Class-III and IV employees of Sessions Court and other payments of the employees and Officers. The cash book is maintained by him. He/She is also incharge of stationery and furniture which are lying in the Sessions Court. He/She also distributes the Road and Diet Money to the witnesses in criminal cases appearing in the courts. He/She also keeps the securities, cheques and refund vouchers are prepared by him in which orders are made by the Sessions Courts. He/She receives the fine as imposed by the Sessions Judges at Headquarter. He/She also deposits the same in the Bank very next day. |
| Fine Moharrir | He/She receives the fine as imposed by the Judicial Magistrates at Headquarter and also maintains the Fine Cash Book. He/She also deposit the same in the Bank very next day. |
| Naib Nazir | The cash book is maintained by him. He/She is also incharge of stationery and furniture which are lying in the Lower Courts. He/She also disburses the Road and diet Money to the witnesses in criminal cases appearing in the courts. He/She also keeps the securities, cheques and refund vouchers are prepared by him in which orders are made by the Lower Courts. |

Manual 3

Publication of information regarding items specified in rules 4(1) b (III) of the Right of Information Act 2005.

The procedure followed in the decision making process, including channels of Supervision and accountability.

Name of Office : District & Sessions Judge, Kapurthala.

| Sr. No. | Nature/ Type of Work | Level at which the case is initiated | Name of the post which deals with cases before the decision making authority | Level at which Decision is Made |
|----------------|---|--|---|---|
| 1 | Courts | Ahlmad | Reader | Presiding Officer/Judicial Officers |
| 2 | English Office/GPF Branch/ COC Office/Statement Branch. | English Clerk/ Dealing Clerk/ GPF Clerk/ COC/ Addl. English Clerk. | Superintendent | Ld.District & Sessions Judge/ Civil Judge (Sr.Division). |
| 3 | Civil Nazir/Nazir Branch | Civil Nazir/ Nazir | Superintendent/ COC | Ld.District & Sessions Judge,/ Civil Judge (Sr.Division). |
| 4 | Copying Agency | Copyist | Head Copyist | Superintendent in the District & Sessions Court and COC in the Judicial Copying Agency to attest the copies/ Chief Judicial Magistrate. |
| 5 | Record Room | Dealing Clerk | Record Keeper | Ld.District & Sessions Judge/ Civil Judge (Sr.Division). |
| 6 | Library | Library Assistant | Superintendent | Ld.District & Sessions Judge. |
| 7 | Malkhana Branch/Fine Moharrir. | Dealing Clerk | Malkhana Moharrir | Chief Judicial Magistrate. |

Manual 4**Publication of information regarding items specified in Rules 4(i) b (viii) of the Right of Information Act, 2005**

To norms set for discharge of the functions

Name of office : District & Sessions Judge, Kapurthala.

However, in order to stream line the office work and expeditious disposal of cases/complaints etc. received following norms are fixed.

| Sr. No. | Name of Branch | Norms set by the Department |
|---------|----------------------------------|---|
| 1 | Functioning of Courts. | The cases mentioned in the Daily Cause List are called turn by turn. The litigants appears along with their Advocates or by himself and Judicial Officer deals with the Judicial File/Case according to rules and passes the necessary orders and returns the files to the Ahlmad to keep the same in safe custody. Reader assists the Presiding Officer in functioning of the Court and Judgment Writer/Stenographer take necessary dictation as dictated by the Presiding Officer. |
| 2 | English/COC Branch. | After the receipt of Letters/Papers/Complaints from the different ends and the same are marked to the Clerk/Assistant concerned and he/she deals with as per relevant rules and instructions of the Hon'ble High Court as well as of the Government of Punjab. Every paper crosses the channel from dealing clerk, Assistant, Superintendent and then is put up before the Ld.District & Sessions Judge. The Ld. District & Sessions Judge takes the final decision. |
| 3 | Civil Nazir/ Nazir Branch | When Pay bills and other bills delivered to Nazir he/she sends the same to the Treasury Office and obtains the cheques and then deposits the same in the concerned account of the Officers/Employees. Fine imposed by the different Judicial Courts is deposited with the Nazir and he/she deposits the same in the bank very next day after making necessary entries in the cash book. He/She obtains the stationery and registers from the Stationery Department and makes necessary entries in his/her stock register and deliver the same to the employees after obtaining the necessary requisition. Nazir of Lower Court Branch also receives the summons from different Courts and marks the same to the Process Servers for Service and Process Server after getting service affected returns the same to the Nazir and Nazir returns the same to the Court concerned. The payment of witness is also made by the Nazir after obtaining the order/certificate from the court concerned. |
| 4 | Copying Agency | After receiving the application in the Copying Agency, Head Copiest makes necessary entries in the register and then send to the Judicial Courts as well as Record Room/Judicial Record Room. After receiving the record he/she prepares the copies and delivers the same to the concerned after affixing the necessary court fee. |

| Sr. No. | Name of Branch | Norms set by the Department |
|---------|--------------------------------------|---|
| 5 | General Provident Fund Branch | After receiving the schedules from the Sessions Court as well as Lower Court, GPF Clerk makes entries in the account numbers of the official concerned in the Ledger and prepares the annual GPF statements in the end of financial year after calculating the interest. He/She issue the GPF statement to the employees. Advances taken by the employees as per Chapter-13 of the C.S.R. Vol.II. Every advance is entered in the GPF Ledger and Utilization Certificate obtained is after completion of one month. |
| 6 | Statement Branch | All the statements i.e. Monthly, Quarterly, Half yearly and annual are prepared after obtaining the same from the Judicial Courts. |
| 7 | Malkhana Branch | The case property of decided cases is received by the Malkhana Moharrir from the different Judicial Courts. Bail orders passed by the Hon'ble High Court are received by the Malkhana Moharrir and he/she put up before the Chief Judicial Magistrate and send the release warrants to the different Jails after obtaining the orders of Chief Judicial Magistrate. |
| 8 | Record Keeper | When any case is decided by the court, the record keeper after obtaining the Judicial file enters in the register and put it into the relevant basta and sends the same if required by the Appellant Authority or Copying Agency. Destruction of record is made by the Record Keeper as per instructions contained in High Court Rules and Orders Vol.IV Chapter-16. |

Manual 5:-**Publication of information regarding items specified in Rules4(1)b(IV) of the Right of Information Act 2005**

(The Rules Regulation Instructions, manuals and records held by it or under control of used by the employees for discharging functions)

Name of office :- District and Sessions Judge Kapurthala.

| Sr. No. | Name of Branch | Name of the Acts and Manuals Rules, Instructions | Any other Record/ Documents |
|----------------|--|---|---|
| 1 | English Office/GPF Branch/ COC Office/Statement Branch. | High Court rules and orders volume 1 to 6 . Punjab Civil services Rules Volume 1 part 1 , Volume 2 & 3. Punishment and Appeal Rules . Punjab Financial Rules Volume 1 & 2 Budget Manual . Instructions issued by the Hon'ble Supreme Court of India and Punjab & Haryana High Court, Chandigarh from time to time. Instructions issued by the Government of Punjab from time to time. | Office files relating to different matters which are dealt with by the English Office. Pay bill files and other account matter files are dealt with by the English Office. |
| 2 | Civil Nazir/Nazir Branch | Punjab Financial Rules volume 1 & 2. High Court Rules and Orders Vol.I,II & IV. Instructions issued by the Hon'ble Punjab and Haryana High Court and Government of Punjab from time to time. | Cash Book, Sherif Account Register, Summons Register and other registers relating to Nazir Branch. |
| 3 | Copying Agency | Rules and Orders Punjab and Haryana High Court, Vol.IV, Chapter-17. Instructions issued by the Hon'ble Punjab and Haryana High Court and Government of Punjab from time to time. | CD Registers- 1 to 12. |
| 4 | Record Room | High Court Rules and Order Volume-IV, Chapter-16. Instructions issued by the Hon'ble Punjab and Haryana High Court and Government of Punjab from time to time. | CD 8 Register, Document Return Register and other registers relating to Record Room. |

| Sr. No. | Name of Branch | Name of the Acts and Manuals Rules, Instructions | Any other Record/ Documents |
|---------|------------------------|---|-----------------------------|
| 5 | Library | High Court Rules and Orders, Volume-IV, Chapter-18. Instructions issued by the Hon'ble Punjab and Haryana High Court and Government of Punjab from time to time. | Library Registers. |
| 6 | Malkhana Branch | High Court Rules and Orders, Volume-I to VI. Instructions issued by the Hon'ble Punjab and Haryana High Court and Government of Punjab from time to time. | |

Manual 6

Publication of information regarding items specified in rules 4(1) b (vi) of the Right of Information Act, 2005.

(Statement of the Categories of documents that are hold or under control)

Name of Office : District & Sessions Judge, Kapurthala.

| Sr. No. | Branch | Category of documents |
|----------------|--|--|
| 1 | Courts | Peshi Register, Fine Register, Bail Register, Library Register, Disposal Register, Stock Register, Sapurdari Register and other registers, Civil Suit Register, HM Act cases Register, Misc. Cases Register, Execution Register, Rent cases Register, Pauper application Register, Guardian and Succession Act Cases in Civil Matters and in criminal matters he/she maintain the IPC Register, Cr.P.C Cases Register, Act cases Register, FIR Register, Cancellation Report Register, Summary Register, Affidavit Attestation Register. File Inspection Register and register regarding Direction Cases, Register regarding delivery of copies of free of costs and Daily Cause List. |
| 2 | English Office/GPF Branch/ COC Office/Statement Branch. | Diary Register, Despatch Register, Other related registers and files of instructions issued by the Hon'ble Punjab and Haryana High Court, Chandigarh and Government of Punjab from time to time. Direction Cases Register, T.A. Bill, Medical bills, pay bills, LTC bills files, budget files, token register, Service Books, files regarding Lok Adalats etc and old Civil and Criminal monthly, quarterly, half yearly and annual statements, GIS matter & complaints. |
| 3 | Civil Nazir/Nazir Branch | Cash Book, Bill Register, Refund Vouchers, Cheque Books, Security deposited by the employees, Minor shares in the shape of FDRs, Stationery Register, Stock Register. |
| 4 | Copying Agency | CD Registers (Copying Documents) 1 to 12 and other files relating to Copying Agency. |
| 5 | Record Room | Judicial Files of decided cases consigned by the different courts from time to time and Record Keeper Registers are maintained by him. |
| 6 | Library | 1. All the law books purchased from time to time. 1. To deal with the matters of Mediation and Conciliation Centre and notification of the Government of Punjab after 2000. |
| 7 | Malkhana Branch/Fine Moharrir. | Case property of decided cases, Re-arrest case files, Criminal Statement Files, Fine Cash Book and other register regarding Malkhana. |

Manual 7

Publication of information regarding items specified in Rules 4(1) b(vii) of the Right of Information Act 2005

The particulars of any arrangement that exists for consultation with or representation by the member of the public in relation to the formulation of policy or implementation there of :-

Name of the Office :- District & Sessions Judge, Kapurthala.

Sr. No. Detail/Type of arrangement made

Not applicable

Manual 8

Publication of information regarding items specified in Rules 4(i) b (viii) of the Right of Information Act, 2005 .

(Statement of the Boards, Councils, Committee and others bodies)

Name of the office of District & Sessions Judge, Kapurthala.

| Name of the Boards | Name of Council | Name of Committee | Name of other bodies constituted by the Deptt. | Whether the meeting of these bodies are open to public Yes/No | Whether the minutes of such meeting are accessible for public (Yes/No) |
|--------------------|-----------------|---|--|---|--|
| - | -- | Chairman, District Vigilance Committee, Kapurthala | -- | No | Yes |
| - | -- | Chairman, District Criminal Litigation Supervisory Committee, Kapurthala. | -- | No | Yes |
| | | Chairman, District Legal Services Authority, Kapurthala. | -- | No | Yes |
| | | Chairman, District Level Monitoring Committee, Kapurthala. | -- | No | Yes |
| | | Member, House Allotment Committee (Upper and Lower) | -- | No | Yes |

Manual 9:-

Publication of information regarding items specified in rules 4(i) b (ix) of the right of information act,2005

Telephone Directory of the Officers and Employees

Note :- No telephone facility has been provided to the Class -III and IV employees at Govt. level but they can be contacted through their Presiding Officer in which court they are posted.

LIST OF JUDICIAL OFFICERS POSTED AT KAPURTHALA SESSIONS DIVISION

| Sr. No. | <u>Kapurthala Headquarter</u> | |
|---------|---|------------------------------------|
| | Name of Judicial Officer and Designation | Email ID:- Tel. No. (Office) |
| 1 | Sh. Kishore Kumar, District & Sessions Judge | 01822-297201 01822-297202 (FAX) |
| 2 | (DEFUNCT COURT) Addl. District & Sessions Judge | 01822-297203 |
| 3 | Ms. Gurdarshan Kaur Dhaliwal, Addl. District & Sessions Judge-I | 01822-297205 |
| 4 | Sh. Muneesh Arora, Addl. District & Sessions Judge-II | 01822-297204 |
| 5 | Sh. Sachin Sharma, Addl. District & Sessions Judge-III | 01822-297210 |
| 6 | Ms. Jasbir Kaur, Civil Judge (Sr.Divn.)-cum-ACJM | 01822-297208 |
| 7 | Sh. Ajit Pal Singh, Chief Judicial Magistrate-cum-ACJSD | 01822-297209 |
| 8 | Sh. Sanjeev Kundi, Secretary, District Legal Services Authority, Kapurthala | 01822-297213 |
| 9 | Ms. Harpreet Kaur, Addl. Civil Judge (Sr.Divn.)-cum-JMIC | 01822-297211 |
| 10 | Ms. Rinky Behal, Civil Judge (Jr.Divn.)-cum-JMIC | -- |

11 Ms. Priyanka Sharma,
Civil Judge (Jr.Divn.)-cum-JMIC

--

12 Ms. Poonam Kashyap,
Civil Judge (Jr.Divn.)-cum-JMIC

--

Phagwara Sub-division

**Email ID:-
acjds.phagwara@ajj.gov.in**

1 Ms. Rajwant Kaur,
Sub-Divisional Judicial Magistrate-cum-ACJSD

01824-260631

2 Sh. Jaginder Singh,
Civil Judge (Jr.Divn.)-cum-JMIC

01824-220116

3 Ms. Monika Chouhan,
Civil Judge (Jr.Divn.)-cum-JMIC

01824-262181

Sultanpur Lodhi Sub-Division

**Email ID:-
acjds.splodhi@gmail.com**

1 Sh. Rachhpal Singh,
Sub-Divisional Judicial Magistrate-cum-ACJSD

01828-222163

2 Ms. Shruti,
Civil Judge (Jr.Divn.)-cum-JMIC

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Manual 10

Publication of information regarding items specified in Rule4(i) b(XI) of the right of information Act.2005.

The Monthly Remuneration received by each Officers and Employees. Including the system of compensation as provided in Regulations.

| Sr. No. | Judicial Officers | Pay Scales |
|---------|--|-------------|
| 1 | District & Sessions Judge | 70290-76450 |
| 2 | Additional District & Session Judges | 51550-63070 |
| 3 | Civil Judge Senior Division | 39530-54010 |
| 4 | Chief Judicial Magistrate | 39530-54010 |
| 5 | Additional Civil Judge Senior Division | 39530-54010 |
| 6 | Civil Judge Junior Division | 39530-54010 |

| Sr. No. | Judicial Employees | Pay Scales |
|----------------|---|-----------------------------------|
| Class-A | | |
| 1 | Chief Administrative Officer-cum-Superintendent | Rs.10300-34800 + 5400 (Grade Pay) |
| Class-C | | |
| 2 | Reader Grade I | Rs.10300-34800 + 5000 (Grade Pay) |
| 3 | Reader Grade II | Rs.10300-34800 + 4200 (Grade Pay) |
| 4 | Reader Grade III/Senior Assistant | Rs.10300-34800 + 3800 (Grade Pay) |
| 5 | Stenographer Gr.I/Executive Assistant | Rs.10300-34800 + 4200 (Grade Pay) |
| 6 | Stenographer Gr.II | Rs.10300-34800 + 3800 (Grade Pay) |
| 7 | Stenographer Gr.III | Rs.5910-20200 + 2800 (Grade Pay) |
| 8 | Clerks | Rs.10300-34800 + 3200 (Grade Pay) |
| 9 | Drivers | Rs.5910-20200 + 2400(Grade Pay) |
| 10 | Bailiff | Rs.5910-20200 +1900(Grade Pay) |
| Class D | | |
| 11 | Process Server | Rs.4900-10680 + 1650(Grade Pay) |
| 12 | Usher | Rs.4900-10680 + 1400(Grade Pay) |
| 13 | Peon/ Orderly/ Chowkidar/ Waterman/Sweeper | Rs.4900-10680 + 1300(Grade Pay) |

Manual 11

Publication of information regarding items specified in Rule4(i) b(xi) of the right of information Act.2005

Name of Office: District & Sessions Judge, Kapurthala.

This Office receives the grants under the following heads from the Hon'ble High Court and these funds are used to keep for expenditure of pay & allowances, over-time allowance, wages, traveling allowances, office expenses, rent, rate & taxes, publication, grant-in-aid etc.:-

| Sr. No. | Head "2014- ADMIN. OF JUSTICE" |
|---------|--|
| 1 | Salaries and C.A.-105(01) |
| 2 | Salaries -105(03) |
| 3 | Salaries -105(02) |
| 4 | Salaries and C.A.-105(04) |
| 5 | Wages-105(01) |
| 6 | Wages-105(02) |
| 7 | T.A.-105(01) |
| 8 | T.A.-105(03) |
| 9 | T.A.-105(02) |
| 10 | T.A.-105(04) |
| 11 | O.E.,P.OL. Liveries & Law Books-105(01) |
| 12 | O.E.,P.OL. Liveries & Law Books-105(02) |
| 13 | Electricity-105(01) |
| 14 | Electricity-105(02) |
| 15 | Telephone-105(01) |
| 16 | Telephone-105(02) |
| 17 | Water Charges-105(01) |
| 18 | Water Charges-105(02) |
| 19 | Adv. Publication-105(01) |
| 20 | P.P.S.-105(01) |
| 21 | P.P.S.-105(02) |
| 22 | Rent Rate & Taxes-105(01) |
| 23 | Rent Rate & Taxes-105(02) |
| 24 | Medical Reimbursement-105(01) |
| 25 | Medical Reimbursement-105(03) |
| 26 | Medical Reimbursement-105(02) |
| 27 | Medical Reimbursement-105(04) |
| 28 | 2235-Medical Reimbursement to Pensioners |
| 29 | 108-Criminal Courts |

Manual 12

Publication of information regarding items specified in Rule 4 (i) b (xii) of the right of information Act. 2005.

The manner of execution of subsidy Programs, including the amounts allocated and details of beneficiaries of such programme.

Name of the Office : District & Sessions Judge, Kapurthala.

Subsidy allotted to beneficiaries - NIL

MANUAL 13

Publication of information regarding items specified in Rule 4 (i) b (xiii) of the right of information Act. 2005.

Particulars of recipients of concessions, Permits or authorizations granted

Name of the office:- District & Sessions Judge Kapurthala.

| Sr. No. | Concessions/permits Authorization grant | Name of the recipient | Address of the recipient |
|----------------|--|------------------------------|---------------------------------|
|----------------|--|------------------------------|---------------------------------|

Not Applicable.

Manual 14

Publication of information regarding items specified in Rule 4 (i) b (xiv) of the right of information Act. 2005.

Details in respect of the information available reduced in an electronic form

Name of the Office _____ : District & Sessions Judge, Kapurthala.

Sr. No. Type of Information

- NIL -

Manual :15

Publication of information regarding items specified in rules 4(1) b (III) of the Right of Information Act 2005.

Particulars of facilities available to citizens for obtaining information.

- Through official letters
- Telephone
- Newspaper
- Websites <https://districts.ecourts.gov.in/kapurthala>
<http://ecourts.gov.in>

This office also envisages that information could be disseminated through following manners from time to time as per requirements:

- Seminars
- Brochures
- Website

Manual No.16

Publication of information regarding items specified in Rule 4(i) b (xvi) of the right of information Act. 2005.

(Names, designation and other particulars of Public Information Officers).

| Sr. No. | Name of the Court | Assistant Public Information Officers | Public Information Officers | Appellate Authority |
|----------------|--|---|---|--|
| 1 | a) Court of District and Sessions Judge and courts of additional District and Sessions Judges at District head quarter. b) Courts of Additional Distt. & Sessions Judge at places where the is no District & Sessions Judge | Chief Ministerial Officer of the Court of District & Sessions Judge Sr.Ahlmad/ Stenographer | Chief Administrative Officer/Supdt. In the office of District & Sessions Judge Chief Ministerial Officer of the Court of Senior most Additional District & Sessions Judge. | District and Sessions Judge of the respective Sessions Division Senior most Additional District and Sessions Judge. |
| 2 | Court of Civil Judge, Senior Division | Chief Ministerial Officer of the Court | Clerk of Court of the office of the Civil Judge (Sr.Divn.) | Civil Judge (Sr. Div.) |
| 3 | Courts of Chief Judicial Magistrate | Senior Most Ahlmad/ Stenographer | Chief Ministerial Officer of the Court | Chief Judicial Magistrate |
| 4 | Courts of Civil Judges situated at places other than the District Head Quarters. | Senior most Ahlmad/ Stenographer | Chief Ministerial Officer of the Senior most Judicial Officer | Senior most Judicial Officer. |
| 5 | Courts of Judge Small Cause | Chief Ministerial Officer of the respective court. | Registrar, Small Cause Court. | Judge, Court of Small Cause |
| 6 | Courts of Additional Civil Judge (Sr. Division) or Court of Sr. Most Civil Judge at Sub Divisional level | Senior most Ahlmad/ Stenographer | Chief Ministerial Officer of the Senior most Judicial Officer | Senior most Judicial Officer. |

Manual 17

Publication of information regarding items specified in Rules 4(i) b (viii) of the Right of Information Act, 2005

Other useful information

Name of the Office : District & Sessions Judge, Kapurthala.

Related to seeking information:

3. Application for seeking information:-

Any person seeking information under the Act shall make an application in FORM 'A' or on a plain paper or through electronic medium in English or Hindi or Punjabi, during office hours on any working day and shall deposit application fee as per Rule 7 by paying fee in case or by adhesive court fee, or in any other form so determined by the competent authority from time to time.

No application shall be rejected on the ground that the same has not been made in Form 'A'.

Provided that a person, who makes a request through electronic form, shall ensure that the requisite fee is deposited with the authorized person, in the manner mentioned above, within seven days of his/her sending the request through electronic form, failing which, the application shall be treated as dismissed.

Provided further that the date of application in such case shall be deemed to be the date of deposit of the entire fee or the balance fee or deficit amount of the fee to the authorized person.

4. Exemption from disclosure of information.

The information specified under Section 8 of the Act shall not be disclosed and made available and in particular the following information shall not be disclosed:-

- 1) The information which relates to Judicial functions and duties of the Court and matters incidental and ancillary thereto and of confidential nature shall not be disclosed in terms of Section 8(1)(b) of the Act.
- 2) Any information affecting the confidentiality of any examination/selection process conducted by the District & Sessions Judge under Punjab Subordinate Courts Establishment (Recruitment and General Conditions of Service) Rules, 1997 as

amended from time to time.

The question of confidentiality shall be decided by the Competent Authority and in case of information relating to a Sessions Division by the Administrative Judge of the said Sessions Division acting as a delegate of the competent authority, whose decision shall be final.

5. Restrictions to supply of information

Information which is to be furnished and access to records shall be subject to the restrictions and prohibitions contained in rules/ regulation/administrative decisions and destruction of records in force from time to time, which may have been notified or implemented by the High Court of Punjab and Haryana.

6. Disposal of application by the authorized person

- i)** Where the requested information does not fall within the jurisdiction of the authorized person and (a) which is held by another public authority; or (b) the subject matter of which is more closely connected with the functions of another public authority, the authorized person, to whom such application is made, shall transfer the application alongwith fee or such part of it as may be appropriate to that other public authority in Form 'C' as soon as practicable, but, in no case, not later than five days from the date of receipt of the application.
- ii)** If the requested information falls within the authorized person's jurisdiction and also in one or more of the categories of restrictions listed in Sections 8 and 9 of the Act and exemptions detailed in Rule 4 *ibid*, the authorized person, on being satisfied, will issue the rejection order in Form 'D' as soon as practicable, normally within fifteen days and in any case not later than thirty days from the date of the receipt of the application.
- iii)** if the requested information falls within the authorized person's jurisdiction, but not in one or more of the categories listed in Sections 8 and 9 of the Act and Rules 4 *ibid*, the authorized person, on being so satisfied, shall supply the information to the applicant in Form 'E', falling within its jurisdiction. In case the information sought is partly outside the jurisdiction of the authorized person or partly in the categories listed in Sections 8 and 9 of the Act, the authorized person shall supply only such information as is permissible under the Act and is within his/her own jurisdiction and shall transfer such part of the application as may be appropriate to that other

public authority as soon as practicable, but, in no case, not later than five days from the date of receipt of the application.

- iv) The information shall be supplied as soon as practicable, normally within fifteen days and in any case not later than thirty date from the dates of the receipt of the application on deposit of the balance amount, if any, to the authorized person, before collection of the information. A proper acknowledgment shall be obtained from the applicant in token of receipt of information.
- v) In so far as decisions which are taken administratively or quasi-judicially information thereof, shall be available only to the affected persons.

7. Charging of fee.

- i) The authorized person shall charge the fee for supply of information at the following rates:-

| Sr.No. | Description of information | Price/fees in Rupees |
|--------|--|--|
| (A) | Where the information is available in the form of a priced publication | On printed price |
| (B) | For other than priced publication | (a) Rupees ten as application fees; (b) Rupees two per page; (c) actual charge or cost price of a copy in larger size paper (d) actual cost or price for samples or models. |
| (C) | Where information is available in electronic form and is to be supplied in electronics form e.g. Floppy, CD etc. | Rupees twenty five per CD. |
| (D) | Information relating to tendered documents/bids/quotation/business contract | Rupees one hundred per application |

- ii) For inspection of documents or records, no fee for the first hour; and a fee of Rupees five for each subsequent hour (or fraction thereof).
- iii) The fees given above may be varies/enhanced by the competent authority from time to time.
- iv) Every page of information to be supplied shall be duly authenticated and shall bear

the seal of the officer concerned supplying the information.

- v) During inspection the applicant shall not be allowed to take the photograph of the record/document. The applicant shall not be cause any hindrance to the Office work and shall cooperate with the staff and complete the inspection as soon as possible. The Public Information Officer concerned shall have the right to fix the time and date of the inspection according to administrative convenience and his/her decision shall be final.

8. Appeal

i) Any person:-

- a) who fails to get a response from the authorized person within thirty days of submission of an application as per Rule 3; or
 - b) is aggrieved by the response received within the prescribed period, he/she may prefer an appeal in Form 'F' or on a plain paper to the Appellate Authority,
- ii)** On receipt of the appeal, the Appellate Authority shall acknowledge the receipt of the appeal and after giving the applicant an opportunity of being heard, shall endeavour to dispose it of within thirty days from the date, on which it is presented and send a copy of the decision to the authorized person concerned.
- iii)** In case the appeal is allowed, the information shall be supplied to the applicant by the authorized person within such period as may be ordered by the Appellate Authority. This period shall not exceed thirty days from the date of the receipt of the order.

9. Penalties

- i) Whoever being bound to supply information fails to furnish the information asked for, under the Act, within the time specified or fails to communicate the rejection order, shall be liable to pay a penalty up to fifty rupees per day for the delayed period beyond thirty days subject to a maximum of five hundred rupees per application filed under rule 3 as may be determined by the appellate authority.
- ii) where the information supplied is found to be false in any material particular and which the person is bound to supply it knows and has reason to believe it to be false or does not believe it to be true, the person supplying the information shall be liable

to pay a penalty of one thousand rupees, to be imposed by the appellate authority.

FORM A

Form of application for seeking information

(See rule 3)

I.D. No. _____

(For official use)

To

The authorized person.

1. Name of the Applicant
2. Address
3. Particulars of information sought
 - (a) Concerned department District Courts-Sub Divisional Courts
 - (b) Period for which information is sought.
 - (c) Other details if any
4. A Court fee of Rs..... has been affixed on the application.

Place,

Signature of Applicant

Date

E-mail address, if any, :-

Telephone No.(Office)...

(Residence).....

Note:

i) Please ensure that the Form A is complete in all respect and there is no ambiguity in providing the details of information required.

FORM B

Acknowledgment of Application in Form A

I.D. No. Dated

- 1. Received an application in Form A from Mr./Ms resident of under Section _____ of the Right to information Act, 2005.**
- 2. The information is proposed to be given normally within fifteen days and in case within thirty days from the date of receipt of application and in case it is found that the information asked for cannot be supplied, the rejection letter shall be issued stating reason thereof.**
- 3. The applicant is advised to contact the undersigned..... on any working day during office hours.**
- 4. In case the applicant falls to turn up on the scheduled date(s), the undersigned shall not be responsible for delay, if any.**
- 5. The applicant shall have to deposit the balance fee, if any, before collection of information.**
- 6. The applicant may also consult Web site of the department from time to time to time to ascertain the status of his/her application.**

Signature & Stamp of the Authorized Person

E-mail

Web-site

Telephone No.

Dated

FORM F

Appeal under Section 19 of the Right to Information Act, 2005

[rule 8(i)]

I.D.NO.

(for official use)

To

Appellate Authority

Address:-

1. Name of the Applicant

2. Address

3. Particulars of the authorized person

(a) Name

(b) Address

4. Date of submission of application in Form A

5. Date on which 30 days from submission of Form A is over

6. Reasons for appeal

**(a) No response received in Form B, or C within thirty days of submission of Form A
[8(i)(a)]**

**(b) Aggrieved by the response received within prescribed period [8(i)(b)][copy of the
reply received be attached].**

(c) Grounds for appeal.

7. Last date for filing the appeal.[See Rule 8(iii)]

8. Particulars of information:-

(i) Information requested

(ii) Subject

(iii) Period

Place,

Signature of Applicant

Date

E-mail address, if any,-

Telephone No.(Office)

(Residence)